

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NO

AHMEDABAD BENCH

Appointment on
compassionate ground

O.A. No.
TAXNOX

11 OF 1989

DATE OF DECISION 23rd March, 1993.

Shri Ashok Theolal Thakkar Petitioner

Shri B.B.Gogia Advocate for the Petitioner(s)

Versus

Union of India and Ors. Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Ashok Theolal Thakkar
Son and legal heir of late
Shri Theolal Ramchand Thakkar
Quarter No. 489, Room No.352,
Railway Colony,
In front of Boringwali Chawl,
Maninagar (East),
Ahmedabad - 380 008.

...Applicant.

(Advocate : Mr.B.B.Gogia)

Versus

1. Union of India,
Owning & Representing
Western Railway,
Through :
General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.

2. Divisional Railway Manager,
Western Railway,
Baroda Division,
Pratapnagar,
BARODA.

....Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL JUDGMENT

O.A.NO. 11 OF 1989.

Dated : 23rd March, 1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Heard Mr.B.B.Gogia and Mr.N.S.Shevde, learned
advocates for the applicant and the respondents.

The applicant is still not in a position to say whether
the Special Leave Petition is pending or not.

Therefore, at this stage the only thing that can be said
is that the applicant's father was removed from service
as a punishment. There is no dispute about the fact that
the dependent of a "Removed employee," has no right to
claim compassionate appointment. The application is

- 3 -

therefore, dismissed. However, liberty is reserved to the applicant to move the department and also, if necessary, this Tribunal again for considering his case in the event of the result of the proceeding before the Supreme Court requiring reconsideration of this case.

(N.B.Patel)
Vice Chairman

AIT